

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3834
TO BE ANSWERED ON 09.08.2018

MONITORING OF SAGY

3834. SHRI NINONG ERING:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has a periodic monitoring mechanism to check and ensure the proper development of Adarsh Grams under the Saansad Adarsh Gram Yojana (SAGY) and, if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government has any mechanism to make the Members of Parliament (MPs) aware about the 233 Government schemes that could be used to develop villages and if so, the details thereof and if not, the reasons therefor; and
- (c) whether the Government has taken steps to ensure larger participation of the corporate and voluntary organisations to ensure larger CSR funds for Adarsh Grams and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) : The SaansadAdarsh Gram Yojana (SAGY) is reviewed periodically by the Ministry of Rural Development. The Ministry has evolved a comprehensive multilevel and multi-tool system of monitoring and evaluation of the implementation of its programmes which include review by the Hon'ble Minister of Rural Development, Performance Review Committee, National Level Monitors, Concurrent Monitoring and Impact Assessment studies. Concurrent monitoring mechanisms include the progress updated by States/Districts through SAGY website regarding the identification of the Gram Panchayats, progress tracking of Village Development Plans (VDPs), the progress reported for Panchayat Darpan indicators and the field visits by MoRD officials.

(b) : The Ministry of Rural Development has brought out 'SAMANVAY' - compilation of 223 Central and 1806 State schemes for convergence under SaansadAdarsh Gram Yojana (SAGY) to help Members of Parliament in utilising relevant schemes in SAGY planning and implementation, and to dovetail resources from the basket of existing Government Schemes and Programmes available for development interventions. The Ministry has undertaken a detailed mapping exercise on the Central Sector, Centrally Sponsored and State Schemes in this compilation.

(c) : As per the clause 14 of SaansadAdarsh Gram Yojana Guidelines, each Gram Panchayat should proactively tap the resources and the strengths of the Private, Voluntary and Cooperative sectors (PVC Sectors) which could help in making available relevant technologies for local adoptions and making investments / providing services for local economic development, either independently or to supplement Government efforts.

The Schedule VII under Section 135 of Companies Act (2013) suggests that the companies in their Corporate Social Responsibility Policies may include the activities related to the below listed areas:

- Eradicating hunger, poverty and malnutrition, promoting preventive health care and sanitation and making available safe drinking water.
- Promoting education, including special education and employment enhancing vocational skills especially among children, women, elderly, and the differently abled and livelihood enhancement projects.
- Promoting gender equality, empowering women, setting up homes and hostels for women and orphans, setting up old age homes, day care centres and such other facilities for senior citizens and measures for reducing inequalities faced by socially and economically backward groups.
- Ensuring environmental sustainability, ecological balance, protection of flora and fauna, animal welfare, agroforestry, conservation of natural resources and maintaining quality of soil, air and water.
- Protection of national heritage, art and culture including restoration of buildings and sites of historical importance and works of art; setting up public libraries; promotion and development of traditional arts and handicrafts.
- Measures for the benefit of armed forces veterans, war widows and their dependents.
- Training to promote rural sports, nationally recognised sports, Paralympic sports and Olympic sports.
- Contribution to the Prime Minister's National Relief Fund or any other fund set up by the Central Government for socio-economic development and relief and welfare of the Scheduled Castes, the Scheduled Tribes, other backward classes, minorities and women.
- Contributions or funds provided to technology incubators located within academic institutions which are approved by the Central Government.
- Rural development projects.

The above suggested activities are aligned with the activities of the Dept. of Rural Development. Recognising the same, the Ministry has met with the representatives of Industry and Professional Associations linked with Ministry of Corporate Affairs and oriented them on the opportunities available in the rural development programmes, especially SaansadAdarsh Gram Yojana (SAGY) for converging private / corporate investments with the government initiatives for the development of villages.
